

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 149-150 of 2020

In the matter of:

Exxaro Tiles Pvt. Ltd.

....Appellant

Vs.

**Arvind Gaudana, Resolution
Professional of Regent Granito (India)
Ltd. & Ors.**

....Respondents

Present:

Appellant:

Ms. Shilpi Chowdhary, Advocate

Respondents:

Mr. Sumant Batra, Advocate for R-4

Ms. Aastha Mehta, Advocate for R-1 /RP

**Mr. Sanjeev Singh, Mr. Amisha Agarwal and Mr.
Prashant Tripathi, Advocates for R-3.**

**Mr. Avrojyoti Chatterjee, Mr. Udayan Agarwal, Mr.
Rajiv S. Roy and Ms. Jayasree Saha, Advocates for R-
2.**

With

Company Appeal (AT) (Insolvency) No. 169 of 2020

In the matter of:

Shaileshbhai Maganbhai Patel

....Appellant

Vs.

**Arvind Gaudana
Resolution Professional of Regent
Granito (India) Ltd. & Ors.**

....Respondents

Present:

Appellant:

Mr. Vivek Sibal, Advocate

Respondents:

Mr. Sumant Batra, Advocate for R-4.

Ms. Aastha Mehta, Advocates for R-1/RP

**Mr. Sanjeev Singh, Ms. Amisha Agarwal and Mr.
Prashant Tripathi, Advocates for R-3**

**Mr. Avrojyoti Chatterjee, Mr. Rajiv S. Roy and Mr.
Udayan Agarwal, Advocates for R-2.**

ORDER

12.02.2020: Since some of the Respondents have not filed their Reply Affidavit, let the pleadings be completed on the side of the Respondent within five days. Rejoinder, if any, may be filed within five days thereof.

Further, prayer for extension of time will not be entertained.

Process the Appeal 'For Admission (After Notice)' on **27th February, 2020** within first five cases.

The interim order passed on 28.01.2020 shall continue till the next date of hearing.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn